

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 114
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)	...	Applicant/Petitioner
Vs.		
M/s. International Recreation and Amusement Limited	...	Respondent.

Order under Section 7 of Insolvency & Bankruptcy Code CIRP.

Order delivered on 11.03.2020

Coram:

SH. CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner: Mr. Mayank Mishra, Ms. Pallavi Kumar, in CA-2087/2019, Mr. Shusham Bhalla, Mr. Deepak, Advs. Mr. Mansumyer Singh, Mr. Sandeep Raha, in person, Mr. Swaroop George, in CA-1828, 1829, 1830 of 2019.

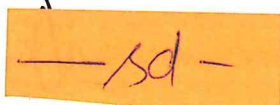
For the Respondent: Mr. Siddharth, Mr. Pankaj Jain, in IA-1313/2020, Mr. Nair, R3 & R9, Mr. Pallavi, Adv for R2, Mr. Shusham, Adv. for R1. Mr. Vivek, Adv. for R4 & R10.

For the RP: Mr. Abhishek Anand, Mr. Sayyam Goel, Mr. Tushar Tyagi, Mr. Viren Sharma, Mr. Deepak, Mr. Mohd. Nazim, Advs.

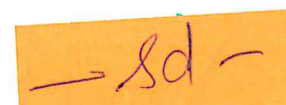
ORDER

Due to paucity of time, as the Judicial Member has to hold two more Benches, matter could not be taken up.

List on 31.03.2020.



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)